

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4005
ANSWERED ON:30.04.2012
ATROCITIES AGAINST DALITS
Natarajan Shri P.R.;Punia Shri P.L.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware that the incidents of atrocities against dalits are on rise;
- (b) whether the Government has taken any study regarding strict implementation of Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989;
- (c) if so, the details thereof;
- (d) the number of cases registered against public servants for willful neglect of their duties in implementing Scheduled Caste/Scheduled Tribe (Prevention of Atrocities) Rules, 1989 during each of the last five years; and
- (e) the details of the number of cases disposed/convicted/pending/withdrawn during the last five years, State-wise?

Answer

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) As per the data provided by National Crime Records Bureau, Ministry of Home Affairs, number of cases registered by Police, under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (PoA) concerning offences of atrocities against Scheduled Castes, during the years 2008, 2009 and 2010, were as under:-

Year Number of cases
registered

2008 33,367
2009 33,426
2010 32,569

(b) and (c) In 2008, Government funded a study by the Indian Institute of Dalit Studies, New Delhi, on atrocities Haryana, Punjab, Bihar and Uttar Pradesh.

(d) As per information received from 32 States/Union Territories for 2009 and 2010, no cases had been registered against public servants for willful neglect of duties under the PoA Act. Information about the other years is not available.

(e) The State/UT-wise details are given in the annexure.